

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD.

Dated: Allahabad, the 18th day of July, 2001

Coram: Hon'ble Mr. Rafiq Uddin, J.M.

Hon'ble Maj. Gen. K.K. Srivastava, A.M.

ORIGINAL APPLICATION NO. 893 OF 1995

Prem Singh Verma,
s/o Shri Siya Ram Verma,
r/o Village Labhari (Ram Nagar),
District Bareilly.

. Applicant

By Advocate: Sri V.K. Nagaich

Versus

1. Union of India through Postmaster General,
U.P., Lucknow.
2. Senior Superintendent,
Post Offices, Bareilly.
3. Sub-Divisional Inspector,
District Bareilly.
4. Sub-Postmaster,
Ram Nagar, District Bareilly.

. Respondents

By Advocate: Km. Sadhna Srivastava

O R D E R (ORAL)

(By Hon'ble Mr. Rafiq Uddin, JM)

By means of this O.A., the applicant has sought quashing of the impugned order dated 22.1.93 (Annexure No.1 to the O.A.). By the said impugned

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order, the Respondents cancelled the appointment of the applicant as E. D. B. P.M. The applicant has filed the present O.A. on 3.1.95 along with Misc. Application No. 2233 of 1995 for condoning the delay in filing the Original Application. It is contended that the applicant had submitted representation on 17.2.93 to the Respondent No.2 on receipt of the impugned order dated 22.1.93. The applicant claims that he did not receive any information and he was compelled to send another representation dated 20.9.93 to the Respondent no.2. The applicant had also approached the Respondent No.2 personally and sent representations by registered post, but the applicant did not receive anything from the Respondents. The applicant again sent a representation on 12.10.94 but with the same fate. The applicant ultimately sent again a representation on 3.1.95 by registered post, but he did not receive anything from the Respondents. Hence, he filed the present O.A.

2. We have heard the arguments of Sri V.K. Nagaich for the applicant and Km. Sadhna Srivastava for the Respondents.

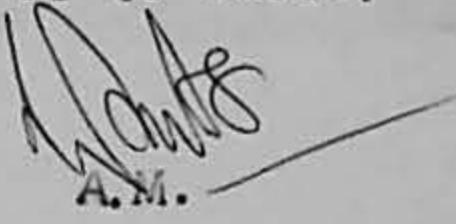
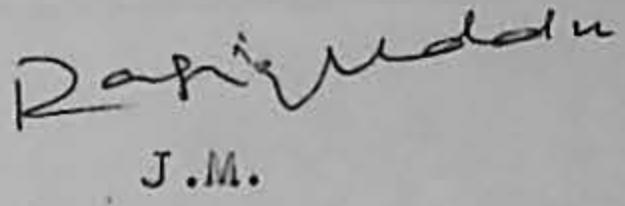
3. It is a settled proposition that successive representations do not provide a continuing cause of action. In the present case, we find that the applicant has filed a representation on 3.1.1995 only. He has not filed any evidence to prove that he had been submitting representations against the impugned order before the Respondents. Since the

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representation dated 3.1.95 was filed after two years of the passing of the impugned order and there is no satisfactory explanation for not approaching this Tribunal within time prescribed by law, we do not consider expedient to condone the delay in filing the present O.A. The Original Application has obviously become barred by time and the same is dismissed.

No order as to costs.


A.M.
J.M.

Nath/